

of contract labourers engaged on the basis of license issued under Contract Labour (Regulation and Abolition) Act, 1970 in the Central Sphere for last 3 years is given below:-

Year	No. of Contract Labour
2012-13	1804389
2013-14	1967747
2014-15	1903170

Governments are enforcing the provisions of the Contract Labour (Regulation and Abolition) Act, 1970 and the Rules framed thereunder, by inspection of units and establishments that engage contract workmen.

Setting up of labour bank

1226. SHRI DEVENDER GOUD T.: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that Employees' Provident Fund Organisation (EPFO) is in the process of setting up of Labour Bank for providing better services to its subscribers;

(b) if so, the details of the proposal;

(c) whether it is also a fact that EPFO has 6.5 lakh crores of corpus and getting ₹ 70,000 crores as deposits; and

(d) if so, by when the proposal would be fructified?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) No, Sir. However, a proposal made by Trade Union Members of Central Board of Trustees (CBT) for setting up Workers' Bank is being examined by the Government.

(c) As per audited Annual Accounts of Employees' Provident Fund Organisation (EPFO) for the year 2014-15, the Corpus of Funds is ₹ 6,34,174 crore.

During the year 2014-15, total contribution (including refund of withdrawal and transfer of securities) under the three schemes framed under the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 is ₹ 83,089.96 crore.

(d) No timeframe can be given, as at this stage, feasibility is being examined.